

(A2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

— Restoration Application no.4/88(T) IN
REGISTRATION T.A. NO. 21 of 1987

Bhupendra Kumar Arora Applicant

Versus

The Union of India & others..... Respondents.

Hon.D.S. Misra -AM
Hon. G-S.Sharma -JM

In this restoration application, the reason shown for the non-appearance is the illness of the learned counsel for the applicant. The order of dismissal in default is dated 11.3.1988 and the application for the restoration was filed on 25-3-1988. No objection to the restoration application has been filed by the respondents. We have heard the learned counsel for the applicant. The cause shown is sufficient and the application is also within time. The case is restored to its original number.

Bhupendra Kumar Arora
Member (A) 25/4/88

Z. Sharma
Member (J)

Dt/-25-4-1988/
Shahid.